

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.2947 of 2021**

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Ram Vikash Yadav ..... Petitioner  
Versus  
The State of Jharkhand ..... Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Rajesh Kr. Singh, Advocate  
For the State : Mr. Jitendra Pandey, Addl.P.P  
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**Order No.02 Dated- 17.04.2021**

Heard the parties through video conferencing.

Apprehending his arrest in connection with Complaint Case No.1043 of 2019 instituted under Section 47 (a) of the Excise Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner was involved in preparation of illicit country-made liquor. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards para-11 of the instant bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is lastly submitted that the petitioner is ready and willing to co-operate with the trial of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Chatra within eight weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.5,000/-(Rupees five thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Chatra in connection with Complaint Case No.1043 of 2019 **with the condition that he will co-operate with the trial of the case** and subject to the conditions as laid down under Section 438(2) of

the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Animesh/